

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 237/MP/2017
Along with I.A. No. 11/2018**

- Subject : Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 for seeking extension of time prescribed for implementation of the Central Electricity Regulatory Commissions Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC., and for seeking relief to specific provisions of the aforementioned Order. (Interlocutory application seeking extension of timeline for implementation of the order dated 5.1.2016 in Petition No. 420/MP/2014
- Date of Hearing : 10.4.2018
- Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Suzlon Energy Limited (SEL)
- Respondents : Southern Regional Load Despatch Centre and Others
- Parties present : Shri Hemant Singh, Advocate, SEL
Ms. Ankita Bafna, Advocate, SEL
Shri Ashok Rajan, SRLDC
Shri Venkateshan, SLDC
Shri G. Chakraborty, NLDC

Record of Proceedings

Learned counsel for the petitioner requested for permission to file its rejoinder to the reply filed by Southern Regional Load Despatch Centre. Request was allowed by the Commission.

2. Learned counsel for the petitioner further requested the Commission to continue the interim order till the next date of hearing.

3. After hearing the learned counsel for the petitioner, the Commission directed the respondents not to take any coercive measure till the next date of hearing.
4. The Commission directed the petitioner to file its rejoinder by 27.4.2018. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The petition shall be listed for hearing on 12.6.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**